

MR. SPEAKER: Let him kindly sit down. Let Shri S. N. Misra come. When I am asking the hon. Member to sit down, why is he continuing to stand?

SHRI S. M. BANERJEE: Is it kept pending, Sir?

MR. SPEAKER: Now, message from Rajya Sabha. (Interruptions)

13.07 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 5) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 27th November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No 6) Bill, 1972, which was passed by the Lok Sabha at its sitting held on the 27th November, 1972, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill"

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
Twentieth Report

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Twentieth Report of the Committee on Private Members' Bills and Resolutions.

13.08 hrs.

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order in regard to item 3 on the Order Paper..

MR. SPEAKER: That has already been laid on the Table.

SHRI JYOTIRMOY BOSU: I had given notice under rule 377, and you, Sir, have not declined it yet to my knowledge. That is about the Indira Gandhi University Bill which was bulletined for consideration and passing during this session. The newspapers have again come out..

MR. SPEAKER: I did not allow anything. Why is he raking it up when I am not allowing it?

SHRI JYOTIRMOY BOSU: Nobody has informed me that it has been rejected. I had given this notice today at about 10.30 a.m.

MR. SPEAKER: Only those whose notices are accepted will be called I did not allow the hon. Member....

SHRI JYOTIRMOY BOSU: I am on all, there must be some procedure, and you cannot just reject it....

MR. SPEAKER: The hon. Member is advising me on procedure.

SHRI JYOTIRMOY BOSU: I am on the question of procedure. I have given the notice under rule 377 before 10.30 a.m., and I have not been told that it has been rejected.